1989(4) eILR(PAT) HC 1

IN THE HIGH COURT OF PATNA FULL BENCH

Civil Writ Jurn. Case No. 1528 of 1989

Decided On: 17.04.1989

Appellants: Umadhar Prasad Singh

Vs.

Respondent: State of Bihar and Ors.

Constitution of India—Article 178, 179, 212, 226-- proceedings of the Bihar Legislative Assembly---petitioner alleged that respondent. No. 2 in fact had not resigned his office as the Speaker of the Bihar Legislative Assembly and that a certain resignation had been manipulated, on which basis respondent No. 3, the then Deputy Speaker got a notification declaring that the office of the Speaker had fallen vacant-objection to the maintainability of the instant application on the ground, inter alia that Art. 212 of the Constitution of India bars the jurisdiction of this Court to enter into the proceedings of the Bihar Legislative Assembly-- the Assembly had during the pendency of this application assembled and elected a new Speaker— held: the controversy alleged in the writ application will automatically affect the action taken in the Assembly for electing the new Speaker and shall thus attract the bar of Article 212 of the Constitution of India-- it is only after examining the facts and coming to the conclusion that a writ issued may in effect be an interference in the proceedings of the Assembly that the Courts have refrained from issuing a writ—application dismissed. (para 2, 3, 4, 6)

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Appellants: **Umadhar Prasad Singh Vs.**

Respondent: State of Bihar and Ors.

Hon'ble Judges/Coram:

P.S. Mishra , U.P. Singh and B.K. Roy , JJ.

Counsels:

For Appellant/Petitioner/Plaintiff: Ramachandra Jha and Subodh Kumar Jha, Adv

For Respondents/Defendant: J.N. Pandey, Addl. A.G., B.N. Mishra, J.C. to Addl. and M.K. Singh and Mihir Kumar Jha, Advs.

For Inntervener: Ashok Kumar Keshri, Rakesh Ranjan Prasad and Jai Shaker Bai Advs.

ORDER

- 1. Heard learned counsel for the petitioner, learned Additional Advocate Gener learnedcounselfor the intervenerBoth the petitionerand the intervenerer members of the Legislative Assembly.
- 2. In his application, as filed before us, the petitioner has alleged that responde No. 2 in fact had not resigned his office as the Speaker of the Bihar Lean Assembly and that a certain resignation had been manipulated, on which respondent No. 3, the then Deputy Speaker got a notification issued by Government declaring that on account of acceptance of the resignation of respondent No. 2 by respondent No. 3, the office of the Speaker had fallen vacant. application has referred to certain facts either 'within the exclusive known respondent No. 2 or in the knowledge of the petitions suggesting that there has good reasons to hold that the notification of the acceptance of resignation respondent No. 2 is void being mala fide both in law and in fact.
- **3.** The intervener, however, has mainly objected to the maintainability of the inapplication on the ground, inter alia that Art. 212 of the Constitution of India bajurisdiction of this Court to enter into the proceedings of the Bihar Legis Assemblyand unless there is an examination of the issues pertaining to the proceedings of the House, nothing could be said on the application of the petit as to whether respondent No. 2 has resigned his office or not.
- **4.** LearnedAddl. AdvocateGeneral has precisely supported the intervener's contention in this behalf and has brought to our notice a subsequent exassembly had during the pendency of this application assembled and elected a Speaker. Thus, today our entering into the controversy alleged in the writ application.

will automatically affect the action taken in the Assembly for electing th Speaker and shall thus attract the bar of Article 212 of the Constitution of India are in agreement with the contention of the learned Addl. Advocate General behalf, as today it cannot be said that without examining the validity or otherw the proceeding of the House a writ in the nature of certiorari or quo war-ranto a consequential mandamus can be issued which shall result in bringing responde 2 back in his office as the Speaker. The application, for the said reason has been infructuousand if not actuallyin-fructuous barredunder Article 212 of the Constitution of India.

- **5.** We do not say one way or the other as to the contention of the per respect to the maintainability of the writ application as it was originally framed objection of the intervenethat as framedoriginally the application was not maintainable and the bar under Article 212 of the Constitution of India is attracted as a conclusion about it without examining the provisions under Articles 178, 1 212 of the Constitution of India along with the Rules framed under Article 208 to will not be possible.
- **6.** Courts in India have many times been confronted with the ticklish questioning the limitations of the Court's power under Article 226 of the Constitution India with respect to acts touching the affairs of the Legislative Assemble extent of the bar under Article 212 thereof. It is only after examining the facts coming to the conclusion that a writ issued may in effect be an interference in proceedings of the Assembly that the Courts have refrained from issuing a writh however, an issue which cannot be summarily answered in the instant a particularly when serious allegations of mala fide has been made by the petition However, since we come to the conclusion, as on today, this application has beinfructuous, we dismiss the application.
- 7. We have not examined the allegation of mala fide do not say that they are of